

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Service Tax Appeal No. 75579 of 2015

(Arising out of Order-in-Appeal No.26/GHY/CE(A)/GHY/2015 Dated 26.02.2015 passed by Commissioner of Customs & Central Excise (Appeals), Guwahati.)

Smt. Bobby Das

(Jorpukhuripar, Lamb Road,
Near Ugra Tara Mandir, Guwahati-781001)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati

(5th Floor, Sethi Trust Building,
G. S. Road, Bhangagarh, Guwahati-781005)

Respondent

APPEARANCE:

Shri Sushil Goyal, CA for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.75332/2022

DATE OF HEARING : 13 June 2022
DATE OF DEISION: 13 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal.

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)